

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 853 of 2019

&

I.A. No. 2596 of 2019

IN THE MATTER OF:

Mr. Gursharan Singh

...Appellant.

Versus

The State Trading Corporation of India Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Nikhil Nayyar, Sr. Advocate with
Mr. Naveen Kr. Chaudhary, Advocates.**

**For Respondent: Dr. Maurya Vijay Chandra and Mr. Sucheta Gupta,
Advocates for R-1.**

Mr. Ashok Juneja, Advocate for RP, R-2.

Mr. Devinder Arora, Advocate for RP.

ORDER
(Virtual Mode)

16.10.2020 The Learned Counsel for the Appellant submits that he wants to refer to some Judgments, copies of which, would be required to be filed for supporting the submissions he wants to make. The Learned Counsel for the Respondent No. 1 also states that this matter has been suddenly listed and he is travelling and thus does not have the benefit of his file to be with him.

List this Appeal for further Hearing **on 06th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member(Technical)

Basant B./md.